GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:5139 ANSWERED ON:26.04.2013 DATABASE OF INDIVIDUAL CORPORATE TAXES Khaire Shri Chandrakant Bhaurao;Vasava Shri Mansukhbhai D.

Will the Minister of FINANCE be pleased to state:

- (a) Whether database of outstanding taxes of individual corporate is not maintained centrally;
- (b) If so, the reasons therefore; and
- (c) the manner in which action is taken/likely to be taken against the companies individually on account of shortage of above database?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE SHRI S. S. PALANIMANICKAM

- (a) Yes, the data of outstanding taxes of individual corporate are maintained by the Assessing Officer.
- (b) Not Applicable
- (c) The action of recovery of outstanding demand is taken:
- a. By attachment of bank account by Assessing Officer in the field.
- b. By attachment of movable and immovable property by the Tax Recovery Officer in the field.